

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 73/2015

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th November 2017, 10.30 A.M

Name of the Company		Kajal Das-Vs-Shivam Infraestate Pvt.Ltd. & Ors		
Under Section		397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

1. PATITA PARAN BISWAL, ADV } Kaya 1 to 3
2. ARITKA DAS, ADV }

[Signature]
12/11/17

1. Braj Kumar Das, ADV }
2. Anjana Banerjee }
Advocate } Petitioner

[Signature]
13/11/17

ORDER

Ld. Counsels for the petitioner as also respondent is present.

In compliance of order dated 14.09.2017 petitioner has filed an amended petition. Respondents prayed for further time to file reply. Heard, prayer is allowed. Two weeks' time is granted for filing reply. Thereafter, rejoinder, if any, can be filed within two weeks with a copy to the opposite party.

List on 18.12.2017.

[Signature]
(Jinan K.R.)
Member (J)

[Signature]
(V.P. Singh)
Member (J)